

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 1330**  
ANSWERED ON- 30.07.2024

**GRAM SABHAS IN TRIBAL AREAS**

†1330 DR. FAGGAN SINGH KULASTE:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the names of the departments included in the jurisdiction of the powers given to Gram Sabhas in tribal areas by the Government; and
- (b) the details thereof particularly the rules made under the Panchayat (Extension to Scheduled Areas) Act, 1996?

**ANSWER**

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(PROF. S. P. SINGH BAGHEL)

(a) &(b) In terms of Article 243A of Constitution of India, a Gram Sabha may exercise such powers and perform such functions at the village level as the Legislature of a State may, by law, provide. Accordingly, States have made provisions, as per their specific needs, in their State Panchayati Raj Acts to provide powers and functions to Gram Sabhas, including Gram Sabhas in tribal areas. These powers and functions of Gram Sabha may vary from State to State.

“The Provisions of the Panchayats (Extension to the Scheduled Areas) Act, 1996” (in short PESA Act) has been enacted to extend the provisions of Part IX of the Constitution, relating to the Panchayats, to the Scheduled Areas, subject to such exceptions and modifications as provided in the Act. The provisions of Article 243A of Constitution are also applicable to the Gram Sabhas in the Scheduled areas. Further, there is no provision to make rules under PESA Act. The Ministry of Panchayati has circulated Model PESA Rules to the States.

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